

**F No. 8/5/2018- PRP&P**  
**National Human Rights Commission**  
**(SRO Unit, PRP&P Division)**

Manav Adhikar Bhawan, 'C' Block,  
GPO Complex, INA, New Delhi  
Dated: 2<sup>nd</sup> August 2018

**ORDER**

**Subject: Re-constitution of the NHRC Core Group on Children**

The National Human Rights Commission has re-constituted the Core Group on Children consisting of the following members:-

1. Ms. Razia Ismail, Convenor, Indian Alliance for Child Rights (IACR), New Delhi
2. Shri Bhuwan Ribu, National Secretary, Bachpan Bachao Andolan, New Delhi
3. Dr. Rukmini Banerji, CEO, Pratham Education Foundation, New Delhi
4. Ms. Komal Ganotra, Director (Policy, Advocacy, Research & Documentation), CRY-Child Rights and You, New Delhi
5. Ms. Bharti Ali, Co- Director, HAQ- Centre for Child Rights, New Delhi
6. Prof. Asha Bajpai, School of Law, Rights and Constitutional Governance, Tata Institute of Social Sciences, Mumbai
7. Ms. Aparna Bhat, Advocate, Supreme Court of India, New Delhi
8. Ms. Hasina Kharbhih, Founder & Chairperson, Impulse NGO Network, Shillong,
9. Prof. Anita Jhulka, Department of Education of Group with Special Needs, NCERT, New Delhi

**Representative from International NGO**

10. Dr. Yasmin Ali Haque, Country Director, UNICEF India

**Representatives of the Union Ministries/Government Bodies**

11. Ms. Astha Saxena Khatwani, Joint Secretary, Ministry of Women and Child Development, New Delhi
  12. Ms. Geeta Narayan, Member Secretary, National Commission for Protection of Child Rights, New Delhi
  13. Ms. Jyoti Duhan Rathee, Member, Delhi Commission for Protection of Child Rights, New Delhi
2. The Core Group will also include Special Invitees (up to five) with the approval of the Chair, depending upon the specific subject proposed to be discussed in the Core Group meeting.

3. The Terms of Reference of the Core Group on Children are as under:

- i) to advise the Commission on issues relating to the rights of children. These issues may include the references made by the Commission to the Core Group, and any other issue which the Members of the Core Group would consider it appropriate to suggest to the Commission in light of the relevant provisions of the Protection of the Human Right Act, 1993.
- ii) to review the existing government policies, laws, rules, orders, etc, relating to children from the perspective of human rights and make suggestions/recommendations for changes or for their better implementation.
- iii) to identify best practices, policies and programmes nationally and internationally adopted to protect the Rights of Children.
- iv) any other issue considered relevant to the subject by the Core Group

4. The Core Group will meet periodically at regular intervals or as and when deemed necessary, in the Commission.

5. The participating members of the Core group shall be entitled to an honorarium of Rs.2, 000/- and local transportation of Rs.1, 000/-. The members based outside Delhi shall also be entitled for reimbursement of the economy class airfare (by Air India) for the to and fro journey undertaken by them to attend the Core Group meetings.

6. This issues with the approval of the Competent Authority.



(Dr M.D.S Tyagi)

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